

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 151 of 2013 &  
I.A. 220 of 2013**

**Dated : 7<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. M.G. Ramachandran  
Mr. Apoorve Karol,  
Mr. Kirish Gandhi**

**Counsel for the Respondent(s): Mr. Apoorva Misra,  
Mr. Gaurav Dudeja for R.2  
Mr. Aditya Dewan for R.3  
Mr. Anand K. Ganesan for PSPCL**

**ORDER**

The learned counsel for the Respondents seek some time for filing the reply. They are directed to file their respective reply on or before 6<sup>th</sup> November, 2013 after serving copy on the other side.

Post the matter on **25th November, 2013** along with **Appeal No. 100 of 2013** for hearing. In the meantime, pleadings be completed.

**(V.J. Talwar)**  
**Technical Member**  
vs/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

